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IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRL.MP NO.14550 OF 2010
IN
CRIMINAL APPEAL NO.879 OF 2009

BHUSHAN KUMAR MEEN

Appellant(s)

VERSUS

MANSI MEEN @ HARPREET KAUR

Respondent(s)

O R D E R

The petitioner, who has filed this criminal misc. petition and has been appearing in person, is not present, when the matter is taken up. However, a criminal misc. petition making similar prayers in the disposed of appeal had been dismissed on 13th May, 2010. The same prayers have been made once again in this criminal misc. petition.

We are not inclined to entertain the said criminal misc. petition and the same is, accordingly, dismissed.

.....J.
(ALTAMAS KABIR)

.....J.
(CYRIAC JOSEPH)

.....J.
(SURINDER SINGH NIJJAR)

New Delhi;
July 11, 2011.
ITEM NO.39

COURT NO.2

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. No.14550/2010 in CRIMINAL APPEAL NO.879 OF 2009

BHUSHAN KUMAR MEEN

Appellant (s)

VERSUS

MANSI MEEN @ HARPREET KAUR

Respondent(s)

(For directions to the Revisional Court for time bound disposal of the case and office report)

Date: 11/07/2011 This Appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ALTAMAS KABIR
 HON'BLE MR. JUSTICE CYRIAC JOSEPH
 HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Appellant(s) Petitioner-In-Person (NP)

For Respondent(s) Mr. Gagan Gupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

The criminal misc. petition is dismissed in terms
of the signed order.

(Chetan Kumar)

Court Master

(Signed order is placed on the file)

(Juginder Kaur)

Assistant Registrar